

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1350/(MAH)/2017

CORAM:

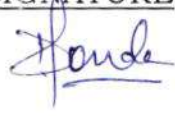
Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Burger King India Pvt. Ltd  
V/s.  
Express Way Truck Terminus Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
26.	Adv Disha Pouda a/w Nishitha Nambias i/b India Law	Adv for operational creditor	

Adv. Manish K. Vig  
advocate here

Respondent.

ORDER

CP 1350/I&BC/NCLT/MB/MAH/2017

Adv for  
Respondent



1. Demand Drafts for Rs.15 lakhs bearing No.683738 and Rs.83,836/- bearing No.683739, both dated 02-11-2017 (photo copy on record), handed over in the Court to the Learned Counsel of the Petitioner Creditor, out of the outstanding Debt of Rs.15,83,386/-.
2. In a situation when the major portion of the outstanding Debt is settled by payment of Demand Draft, and duly confirmed by the Parties, therefore, under the circumstances, the Petition under consideration stood settled.
3. Disposed of accordingly. Consigned to Records.

Sd/-

**BHASKARAPANTULA MOHAN**

Member(Judicial)

Date : 19.12.2017

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)